CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen – ZDS

0070834449-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

This is only an advertisement for the information purpose and not for the publication, distribution, or release, directly or indirectly in the United States of America or otherwise outside India. This is not an offer document. All capitalized terms used and not defined herein shall have the meaning assigned to them in the letter of offer dated November 23, 2022 (Letter of Offer) filed with BSE Limited, the stock exchange where the Equity Shares of the Company are presently listed (BSE) and Securities Exchange Board of India (SEBI).

Rungta Irrigation Limited

RUNGTA IRRIGATION LIMITED

CIN: L74899DL1986PLC023934

Registered Office: 101 Pragati Towers Rajendra Place, New Delhi-110008, India

Tel.: +91-11-40453330/40453331/40453332; Contact Person: Mrs. Ayushi Vijay, Company Secretary and Compliance Officer, Email ID: cs@rungtairrigation.in; Website: www.rungtairrigation.in

SECOND AND FINAL CALL NOTICE FOR THE HOLDERS OF PARTLY PAID-UP EQUITY SHARES OF RUNGTA IRRIGATION LIMITED AS ON THE RECORD DATE I.E. SATURDAY, APRIL 08, 2023.

In terms of provisions of the Companies Act, 2013 (Act), read with the relevant rules made thereunder, the Second and Final Call Notice has been issued in the electronic mode to members whose e-mail address is registered with the company or Depository Participant(s) on the record date i.e. Saturday, April 08, 2023 unless the members have registered their request for the hard copy of the same. Physical copy of the Second and Final Call Notice along with instructions and payment slip have been sent via permitted modes of dispatch, at the registered addresses of those member a) who have not registered their e-mail address with the company or Depository Participant(s): or b) who have specifically registered their request for the hard copy of the same. The Company has completed the dispatch on April 12, 2023.

The Right Issue Committee of the company at its meeting held on Monday, April 03, 2023 has approved making the Second and Final Call of Rs. 4.00/- (Rupee Four Only) (comprising Rs. 3.00/- towards face value and Rs. 1.00/- towards share premium) per Rights Equity Shares and fixed the period of Second and Final Call from which call money will be payable i.e. Saturday, April 15, 2023 to Saturday, April 29, 2023 both days inclusive ("Second and Final Call"). The Company has fixed Saturday, April 08, 2023 as the record date for the purpose of ascertaining the holders of Rights Equity Shares to whom the Second and Final Call notice, will be send. The same was intimated to the Stock Exchange on Monday, April 03, 2023.

Accordingly, the Second and Final Call notice has been served as per the detail given below:

Payment Period	From	To	Duration
	April 15, 2023	April 29, 2023	15 days
Mode of Payment	a. Online ASBA	Through the website of SCSBs	
	b. Physical ASBA	By submitting physical application to the designated branch of SCSBs.	

Please visit https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=35 to refer to the list of existing SCSBs (for points (a) and (b) above).
Please Visit https://www.rungtairrigation.in to download the Physical ASBA application or Payment Slip.

The IN9347C01029 representing partly paid-up Right Shares of face value Rs. 10.00/- (Rupees Ten Only) each with Rs. 7.00/- (Rupees Seven Only) paid-up has been suspended by BSE with effect from April 06, 2023. Further, the IN9347C01029 representing partly paid-up Rights Shares has been suspended by the Depositories effective end of Closing hours on April 10, 2023. The process of Corporate action for converting the partly paid-up Right Shares with Rs. 7.00/- (Rupees Seven Only) each paid-up to the Fully paid-up Equity Shares with Rs. 10.00/- (Rupees Ten Only) each paid-up under the present ISIN: INE347C01013, for the existing equity Shares, allotted by the Depositories, is estimated to be completed within a period of 2 weeks from the last date for making the payment of Second and Final Call.

All the correspondence in this regard may be addressed to:

Beetal Financial & Computer Services Private Limited

Beetal House, 3rd Floor, 99, Madangir, Behind LSC, New Delhi – 110062

Tel.: +91 11 2996 1281-83, Fax: +91 11 2996 1284, E-mail: beetal@beetalfinancial.com,

Investor Grievance e-mail id: investor@beetalfinancial.com; Website: www.beetalfinancial.com,

Contact Person: Mr. Punit Mittal, SEBI Registration. No.: INR000000262

For RUNGTA IRRIGATION LIMITED

Sd/-

Mahabir Prasad Rungta

Managing Director

DIN: 00235632

Date: April 12. 2023

Place: New Delhi

PUBLIC NOTICE

NOTICE is hereby given that the Certificate(s) for Equity **280** Shares face value **Rs. 1/-, Folio No: HLL2885945,** Certificate No: **5229611,** Dist. Nos. **1126287151 - 1126287430** of **Hindustan Unilever Limited** Standing in the name of **Suresh S. Bhilwadikar** has/have been lost or mislaid and the undersigned has/ have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its Registered Office. **Unilever House, B. D. Sawant Marg, Chakala, Andheri East, Mumbai 400099** within **15 days** from this date else the company will proceed to issue duplicate Certificate(s).

Name(s) of Shareholder(s)

SURESH SAHADEO BHILWADIKAR

Place: Mumbai Date: 13/04/2023

INDORE MUNICIPAL CORPORATION, INDORE

Swachh Bharat Mission

NOTICE INVITING TENDER

Online bids are invited from the registered contractors in the centralized system for the following works. The detailed description of the tenders can be seen on the website https://mptenders.gov.in

Tender No/ Date	Name of the Work	Duration of the Work	Estimated Cost of Work	Cost of Tender Form	EMD	Last date of submission
NIT No. 01/ SBM/23-24 10/04/23	Operation and Maintenance of the Integrated Solid Waste Management System of Indore.	24 Months	₹1.58 Crore	₹ 12,500/-	₹ 1,58,000/-	01/05/23
NIT No. 02/ SBM/23-24 10/04/23	Appointment of Agency to deploy ICT Based system for Digital Record keeping, Reports, Surveys, Mock Assessments & Documentation Support under Swachh Survekshan in Indore.	24 Months	₹1.10 Crore	₹ 12,500/-	₹ 1,10,000/-	01/05/23

Notes: - Amendment, if any shall be published online only on the website-https://mptenders.gov.in, and shall not be published separately in newspaper.

Executive Engineer

Swachh Bharat Mission

Indore Municipal Corporation

INDIA HOME LOAN LIMITED

Reg Off: 504/504A, 5th Floor, Nirmal Ecstasy, Jatashankar Dossa Road, Mulund (W) Mumbai MH - 400080

CIN No. : L65910MH1990PLC059499

Website: www.indiahomeloan.co.in Email:cs@indiahomeloan.co.in

NOTICE OF EXTRA-ORDINARY GENERAL MEETING

Notice is hereby given that the Extra-ordinary General Meeting ("EGM") of India Home Loan Limited ("the Company") will be held on Monday, May 8, 2023 at 3.00 p.m. (IST), through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business specified in the Notice convening the EGM.

In view of the continuing Covid-19 pandemic and social distancing norm, the Ministry of Corporate Affairs ("MCA") has vide its General Circular No. 11/2022 dated December 28, 2022 read with General Circular No. 17/2020 dated April 13, 2020 and General Circular No. 14/2020 dated April 8, 2020 (collectively referred to as "MCA Circulars"), permitted the holding of the EGM through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"), without the physical presence of the Members at a common venue. In accordance with the MCA Circulars, provisions of the Companies Act, 2013 ("the Act") and the Securities and Exchange Board of India vide its Circular No. SEBI/ HO/CFD/CMD1/ CIR/P/2020/79 dated 12th May 2020, SEBI/HO/CFD/ CMD2/CIR/P/2021/11, dated 15th January 2021 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4, dated 5th January 2023 (referred to as "SEBI Circular") this EGM is being held through VC/OAVM. The deemed venue for the EGM will be the Registered Office of the Company.

The Notice of the EGM will be sent only through electronic mode to those Members whose email addresses are registered with the Company/Depositories in compliance with the aforesaid MCA and SEBI Circulars. Members may note that the Notice of the EGM will also be available on the website of the Company, i.e. http://indiahomeloan.co.in/ and websites of the Stock Exchange i.e., BSE Limited at www.bseindia.com, and National Securities Depository Limited at www.nsdl.co.in. Members can attend and participate in the EGM through the VC/OAVM facility only. The instruction for joining the EGM are provided in the Notice of the EGM. Members attending the EGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 (as amended), and the Circulars issued by the Ministry of Corporate Affairs dated April 08, 2020, April 13, 2020, May 05, 2020, June 15, 2020, January 13, 2021, December 8, 2021, December 14, 2021, May 5, 2022 and December 28, 2022, the Company is pleased to offer remote e-voting facility through NSDL, which will enable the Members to cast their votes electronically on the resolution set forth in the said Notice of EGM. The remote e-voting period commences on **Friday, May 5, 2023 (9.00 a.m.) and ends on Sunday, May 7, 2023 (5.00 p.m.)** The Cut-off date for determining the eligibility of Members for remote e-voting at the EGM is **Monday, May 1, 2023.**

The Company is providing remote e-voting facility ("remote e-voting") to all its Members to cast their votes on the resolution set out in the Notice of EGM. Additionally, the Company is providing the facility of voting through e-voting system during the EGM ("e-voting"). Detailed procedure for remote e-voting / e-voting is provided in the Notice of the EGM.

If Member's email id is already registered with the Company/Depository, login details for e-voting will be sent on the registered email address of the Member.

Members who are holding shares in physical form or who have not registered their email address with the Company/Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as on the cut-off date, i.e. Monday, May 1, 2023, such member may obtain the User ID and password by sending request at evoting@nsdl.co.in. However, if a member is already registered with NSDL for e-voting then existing User ID and password can be used for casting vote. Members who have not cast their vote through remote e-voting and are present at the EGM through VC, shall be eligible to vote through e-voting at the EGM. The Members who have cast their vote(s) by remote e-voting may also attend the EGM but shall not be entitled to cast their vote(s) again.

The link for updating email address, bank details and mobile number electronically for temporary basis is available at support@purvashare.com and for further details on updation of email address, bank details and mobile number you may refer the Notice of the EGM.

In case of any queries/grievances relating to e-voting the Members/Beneficial owners may contact NSDL on evoting@nsdl.co.in / 1800-222-990 or contact Mr. Amit Vishal, Assistant Manager, NSDL, Email: AmitV@nsdl.co.in, Tel: 022-24994360 and Ms. Pallavi Mhatre, Manager, NSDL, Email: pallavid@nsdl.co.in, Tel: 022-24994545.

For INDIA HOME LOAN LIMITED

Sd/-

Mahesh N. Pujara

Managing Director

DIN: 01985578

Place: Mumbai

Date: 12.04.2023

Notice is hereby given that the share certificates no(s) 104562, 255196, 371752, 463452 and 1325674, for 315 shares bearing distinctive no(s) 5014355 to 5014389, 143310609 to 143310643, 579079037 to 579079106, 620229131 to 620229200 and 1391384698 to 1391384802, under Folio No. 11040454, standing in the name(s) of Pushpa Mathur in the books of M/s Larsen & Toubro Limited, has/have been lost/misplaced/destroyed the advertiser has/have applied to the company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents viz KFin Technologies Limited, Selenium Tower B, Plot No: 31-32 Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Date: 12-04-2023

Place: Delhi

Name(s) of the Survivor(s)

Alok Bahadur Mathur

LKP Securities Limited

CIN: L67120MH1994PLC080039

Regd. Off. 203, Embassy Centre Nariman Point, Mumbai-400 021

Tel: 91-22-40024785 / 86 Fax: 91-22-22874787

NOTICE

NOTICE is hereby given pursuant to Regulation 29 and 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the Company is scheduled to be held on **Wednesday, April 26, 2023**, to *inter-alia*, consider and approve Audited (Consolidated and Standalone) Financial Results of the Company for the Fourth Quarter and Financial Year ended March 31, 2023 and recommend the Dividend, if any, for financial year ended March 31, 2023.

This notice can be accessed on the Company's website www.lkpsec.com and can also be accessed on the stock exchange's website at https://www.bseindia.com.

For LKP Securities Limited

Sd/-

Akshata Vengurlekar

Company Secretary

Place : Mumbai

Date : April 12, 2023

IDBI Bank Ltd, Regd. Off.: IDBI Tower, WTC Complex, Cuffe Parade, Mumbai-400005.

CIN: L65190MH2004GOI148838

PUBLIC NOTICE FOR SALE OF IMMOVABLE ASSETS OF GTL LIMITED ("the borrower") THROUGH E-AUCTION

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (**"SARFAESI Act"**) read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (**"Enforcement Rules"**). Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable properties, mortgaged/ charged/secured to the consortium of lenders, will be sold on the terms and conditions listed below.

The undersigned being the Authorized Officer (AO) of IDBI Bank Ltd. (IDBI) on behalf of consortium of lenders invites bids/offers (Bids) for sale of the following secured assets of GTL LIMITED under the provisions of the SARFAESI Act read with the Enforcement Rules, possession whereof has been taken by the AO, IDBI Bank Ltd for property mentioned under Lot No.(i) on October 14, 2022; Lot No. (ii) & (v) on November 19, 2020; Lot No. (iii) on November 24, 2022; Lot No. (iv) & (vii) on November 29, 2022 and Lot No. (vi) on November 23, 2020.

STATUTORY 15 DAYS NOTICE UNDER RULE 8(6) read with Rule 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 - The mortgagor/borrower/guarantors are hereby notified to pay the sum as mentioned in point no. 2 below along with interest upto date and ancillary expenses before the auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

1 Brief Description of Properties

Lot No.	Description of Assets
(i)	Electronic Sadan 1 – Property All that piece of Unit No. 14 & 15 B Type and Unit No. 16 A type on 3rd Floor containing by admeasuring 135.20 sq. meters + 135.20 sq. meters + 248.35 sq. meters respectively and totaling to 518. 75 sq. meters or thereabouts on the 3rd Floor of the flatted factory building standing on a piece or parcel of land known as plot no. 1 in the TTC Industrial Area within village limits of Mahape, Taluka Thane, District and registration District Thane which said plot of land admeasuring 8775 square meters or thereabouts. All that piece of unit no 13 A type on 3rd floor containing by admeasuring 248.55 sq. meters or thereabouts on the 3rd Floor of the flatted factory building standing on a piece or parcel of land known as plot no. 1 in the TTC Industrial Area within Village Limits of Mahape Taluka Thane. District and registration District Thane which said plot of land admeasuring 8775 sq. meters or thereabouts.
(ii)	Electronic Sadan 2 – All that piece and parcel of land, known as Plot No. Electronic Sadan No. 2 together with buildings thereon having built up area of 64 galas/units in the TTC Industrial Area, within the village limits of Mahape and within the limit of Navi Mumbai Municipal Corporation, Taluka and Registration Sub District Thane and Registration District Thane containing by admeasurement 10125 sq. meters or thereabouts together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.
(iii)	EL 3 – All that piece or parcel of land known as Plot no. EL-3 in the Trans Thane Creek (TTC) Industrial Area, within village limits of Mahape and within the limits of Navi Mumbai Municipal Corporation Taluka and Registration sub-district Thane, District and Registration District Thane containing by admeasurements 1800 sq. mtrs or thereabouts together with the building and erections standing thereon admeasuring 3494.39 sq. meters.
(iv)	ES 4 – All that piece and parcel of land known as Plot No. Electronic Sadan No. 4 together with buildings thereon having built up area of 64 galas/ units in the TTC Industrial Area, within the village limits of Mahape and within the limit of Navi Mumbai Municipal Corporation, Taluka and Registration Sub District Thane and Registration District Thane containing by admeasurements 8840+1430=10270 sq. meters or thereabouts together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.
(v)	All that piece of land belonging to the Trustees in the Island of Mumbai situated on the Mody Bay Estate containing by admeasurements Five Hundred and Fifty Three square yards and six nineths of another square yard equivalent to 462.94 sq. mtrs or thereabout along with a building thereon of ground and 5 upper floors admeasuring 12872.50 sq. feet/ equivalent to 1195.88 sq. meters built up area with said piece of land registered in the Books of the Collector of Land Revenue Mumbai under Cadastral Survey No. 108/1187 (Fort Division) Ward No. A2837-40, Fort Street, Mumbai.
(vi)	All that piece or parcel of freehold non-agricultural land admeasuring 296.50 Sq. meters forming part of the said Property known as Plot No.37 admeasuring 296.50 Sq. meters or thereabouts forming part of Survey Nos.36A of Mouje Pali of Sudhagad Taluka District Raigad and together with all buildings and structures thereon and all plant and machinery attached to the earth on permanently fastened to anything attached to the earth, both present and future.
(vii)	Row House bearing No. 2 on the Ground and First Floor and Car Parking Space No. NIL together with exclusive right to use occupy and enjoy the open space/garden/ terrace of the building known as "Goodwood Terrace" in the Complex "Clover Village" situated at Survey no. 66/67, Hissa No. 2A 66A Hissa No. 1A & 66A, Hisa No. 1B, Village Wanowrie, Sub District of Haveli, District - Pune - 411 040 together with the structures standing thereon and the said lands adjacent to each other, their consolidated boundaries together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

2 The dues of IDBI Bank Ltd. and other consortium lenders as on December 31, 2021 stand at Rs.7250,58,54,202.64/- (Rupees Seven Thousand Two Hundred Fifty crore Fifty-Eight Lakh Fifty Four Thousand Two Hundred Two and Paisa Sixty Four Only) plus interest thereon.

3

Lot No.	Reserve Price (Rs. In Lakh)	EMD (Rs. In Lakh)	Date of Inspection	Last Date and time of Submission of Bids	Date and time of e auction
(i)	671	100.65	24/04/2023 to 27/04/2023 on request.	27/04/2023 till 6.00 pm.	28/04/2023 from 11.00 a.m. to 1.00 p.m.
(ii)	6704	335.20		To Deputy General Manager, IDBI Bank, NPA Management Group, 7th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai	
(iii)	1605	240.75			
(iv)	6339	316.95			
(v)	3070	307.00			
(vi)	12	3.00			
(vii)	236	35.40			

4 Gist of the terms & conditions:

1. The sale of Secured Assets is on **"as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis"** for and on behalf of the Secured Creditors viz.: IDBI Bank Ltd (Lead Bank) and other consortium lenders. All statutory liabilities / taxes etc., outstanding as on date and yet to fall due would be ascertained by the bidder(s) and would be borne by the successful bidder. Bank does not take any responsibility to provide information on the same.
2. The aforesaid properties shall not be sold below the reserve price mentioned above respectively.
3. The Bidder, who is desirous of undertaking a visit to the Site, shall do so by intimating the Process Advisor prior to the Date of Inspection, and shall inform ICMS via email to projecttel@idbicapital.com about the details of the team and itinerary at least 2 (two) Business Days prior to scheduled visit to the Site, the visit to the Site shall be permitted from **24/04/2023 to 27/04/2023** only on request basis.
4. No sale of the property shall take place before the expiry of fifteen days (15 days) from the date of publication of this notice.
5. The Bidder(s) needs to submit separate Bids along with separate EMDs for each property that is being bidded for.
6. The Earnest Money Deposit (EMD) will not carry interest. AO may retain the EMD of the top three bidders up to two months from the date of the E-Auction. The Bids so retained will be valid for two months from the date of auction or till further extension of time as may be approved by the AO. The EMD of other bidders will be returned within 10 working days from the date of auction without interest and in their name only.
7. The Bidders are requested to conduct the legal due diligence with respect to the assets for any encumbrances and litigation prior to submission of the bid.
8. The sale shall be confirmed in favour of the successful bidder who has offered the highest sale price in his bid.
9. The successful bidder will be required to deposit 25% of the sale price (less the amount of EMD deposited) at the time of confirmation of sale. The balance amount of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount within the prescribed period, the deposited amount shall be forfeited, including earnest money.
10. AO on behalf of consortium of lenders reserves the right to accept or reject any or all bids without assigning any reason(s). In case all the bids are rejected, the AO reserves the right to sell the assets by any of the modes as prescribed in the SARFAESI Act.
11. The Secured Assets mentioned in the Bid Document are based on the charges/mortgages created by the Borrower in favour of Secured Creditors, the details whereof are given in the bid document. Interested parties are requested to verify the details of the Secured Assets and inspect the records relating to mortgaged assets available with AO on request.
12. IDBI Bank & other consortium lenders do not take responsibility for any errors/omissions/discrepancy/ shortfall etc. in the secured Assets or for procuring any permissions etc. or for the dues of any authority established by law.
13. The Secured Assets are being sold free from charges and encumbrances of the Secured Creditors.
14. Bidders need to submit EMD along with required documents as mentioned in the process document.
15. The successful bidder shall be required to bear all the necessary expenses like stamp duty, registration, expenses, tax liabilities, other dues if any etc for transfer of secured asset.
16. The Process Document can be obtained from Shri. Nipun Paliwal Authorised Officer, IDBI Bank Ltd., NPA Management Group, 7th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai – 400005, (T)+91-22-6626 3532, (M) 9940684265 (email) nipun.paliwal@idbi.co.in.in free of charge and can also be downloaded from www.idbibank.in
17. Interested parties may contact undersigned on (T)+91-22-6626 3532, (M) 9940684265 (email) nipun.paliwal@idbi.co.in or his representative (T) +91- 22-6655 3153, (M) 9893157920 (email) bhagabat.patra@idbi.co.in and IDBI Capital Markets & Securities Ltd (Process Advisor appointed by IDBI Bank) - Shri. Jitendra Agarwal (022-22171700) (email: projecttel@idbicapital.com).

Place: Mumbai

Date : 13/04/2023

Sd/-

Authorised Officer

IDBI Bank

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

VIENNA MULTIVENTURES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	VIENNA MUTIVENTURES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29th day of 2014
3.	Authority under which corporate debtor is incorporated / registered	Roc, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2014PTC258810
5.	Address of the registered office and principal office (if any) of corporate debtor	B-7, Ground Floor, Plot No. 275, B Govardhan CHS, N M Joshi Marg, Bawla Masjid, Lower Parel, Delisle Road, Mumbai-400013.
6.	Insolvency commencement date in respect of corporate debtor	31.03.2023
7.	Estimated date of closure of insolvency resolution process	27.09.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Amarnath Matadin Sharma** Regd. No. IBBI/IPA-001/IP-P00458/2017-2018/10801
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Amarnath Matadin Sharma,** 607, Ijmima Complex, Interface, Off. Link Road, Malad West, Mumbai-400064
10.	Address and e-mail to be used for correspondence with the interim resolution professional	607, Ijmima Complex,Interface, off Link Road, Malad West, Mumbai-400064. ipamarnathsharma@gmail.com
11.	Last date for submission of claims	27.04.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Nil.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) http://www.ibbi.gov.in/home/download Nil

• The order dated 31.03.2023 was received from Registrar, NCLT, Mumbai in email dated 06.04.2023 at 7.28 pm

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. VIENNA MULIVENTURES PRIVATE LIMITED on 31.03.2023.

The creditors of M/s. VIENNA MULIVENTURES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27.04.2023 to the Interim Resolution Professional at the address mentioned against entry no 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. :

Date: 12.04.2023 :

Place: Mumbai

Sd/-

Amarnath M. Sharma

Interim Resolution Professional of

M/s. VIENNA MULTIVENTURES PRIVATE LIMITED

*The submissions of proofs of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Person) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by

Way of the following specified forms in the CIRP Regulations:

Form B – for claims by Operational Creditors

Form C – for claims by Financial Creditors

Form D – for Workmen and Employees

Form E - for claims by Authorised representative of Workmen and Emplyees

Form F - for claims by creditors other than financial creditors and operational cresditors

In order to get a copy of form, you may download from the above mentioned website **https://ibbi.gov.in/home/downloads** and the CIRP Regulations

---

EXPRESS Careers

MARATHA MANDIR'S BABASAHEB GAWDE INSTITUTE OF MANAGEMENT STUDIES

Accredited by NAAC with B++ Grade

1st Floor, Babasaheb Gawde Chowk, Dr. A. B. Nair Road, Mumbai Central, Mumbai - 400008.

APPLICATIONS ARE INVITED FOR THE FOLLOWING POSTS FOR THE ACADEMIC YEAR 2023-24

UN-AIDED

Sr. No.	Cadre	No. of Posts	Post Reserved for
1	Director*	01	OPEN - 01
2	Associate Professor	03	SC/ST - 01 DT(A) - 01 OPEN - 01
3	Assistant Professor	07	SC - 02 ST - 01 DT(A) - 01 OBC - 02 EWS - 01 OPEN - 01
4	Librarian	01	

*Applications are invited for the post of **Director** from the Academic Year 2023-2024

The above posts are open to all. However candidates from any category can apply for the posts.

Reservation for women will be as per University Circular No. BCC/16/74/1998 dated 10th March, 1998. 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/ICC/2019-20/05 dated 05th July, 2019.

Candidates having knowledge of Marathi will be preferred.

The Educational Qualification, Experience & pay-scale for the post of Director, Associate Professor, Assistant Professor & Librarian are as prescribed by the University of Mumbai, AICTE & DTE from time to time.

Please refer University Circular No. मशिमाक / विशिमाक / तंत्रशिक्षण / ११ / २०२०-२१ दिनांक ११ जानेवारी, २०२१ for qualifications and experience at the time of interview.

Applicants who are already employed must send their application through proper channel. Applicants are required to account for breaks, if any in their academic career.

Applications with full details should reach HON. SECRETARY, Maratha Mandir's, 1st Floor, BABASAHEB GAWDE CHOWK, Dr. A. B. Road, Mumbai Central, Mumbai - 400008. within 15 days from the date of publication of this advertisement. This is University approved advertisement.

Sd/-

HON. SECRETARY

Kalyan Citizens' Education Society's

B. K. Birla College of Arts, Science and Commerce (Autonomous), Kalyan

Birla College Road, Kalyan (W), Dist. Thane - 421 304.

Applications are invited for the following posts for the Academic Year 2023-2024 - UNAIDED

Sr No.	Cadre	Subject	Total No. of Post		Posts Reserved for
1.	Assistant Professor	B.Com (Accounting & Finance)	13	82	SC - 11, ST -06, DT(A) - 02, NT(B) - 02, NT (C) - 03, NT (D) - 02, OBC - 15, SBC - 02, EWS - 08, OPEN - 31
2.	Assistant Professor	B.Com (Banking & Insurance)	04		
3.	Assistant Professor	B. Com (Financial Management)	04		
4.	Assistant Professor	B.M.S. (Bachelor of Management Studies)	17		
5.	Assistant Professor	BA in Multimedia & Mass Communication	05		
6.	Assistant Professor	B.Sc (Bio Technology)	09		
7.	Assistant Professor	B.Sc. (Computer Science)	11		
8.	Assistant Professor	B.Sc (Information Technology)	19		

The Posts for the reserved category candidates will be filled in by the same category candidates (Domicile of State of Maharashtra) belonging to that particular category only.

Reservation for women will be as per University Circular no. BCC/16/74/1998 dated 10th March, 1998. 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/ICC/2019-20/05 dated 05th July, 2019.

Candidates having knowledge of Marathi will be preferred.

"Qualification, Pay Scales and other requirement are as prescribed by the UGC Notification dated 18th July, 2018, Government of Maharashtra Resolution No. Misc-2018/C.R.56/18/UNI-1, dated 8th March, 2019 and University Circular No. TAAS/(CT)/ICD/2018-19/1241, dated 26th March, 2019 and revised from time to time".

The Government Resolution & Circular are available on the website mu.ac.in

Applicants who are already employed must send their application through proper channel. Applicants are required to account for breaks, if any in their academic career.

Application with full details should reach the **PRINCIPAL, Kalyan Citizens' Education Society's, B. K. Birla College of Arts, Science and Commerce (Autonomous), Kalyan, Birla College Road, Kalyan (W), Dist. Thane, Pin-421 304** within 15 days from the date of publication of this advertisement. **This is University approved advertisement.**

Sd/-

PRINCIPAL

देश-विदेश

इराणने २०२२ मध्ये ५८२ जणांना दिली फाशीची शिक्षा:मानवाधिकार संघटनेचा दावा

नवी दिल्ली, दि. १३ (वृत्तसंस्था) : हिजाबविरोधी निदर्शनांदरम्यान इराणने २०२२ मध्ये ५८२ जणांना फाशी दिली आहे. इराण आणि पॅरिसच्या २ मानवाधिकार संघटनांनी गुरुवारी एक अहवाल जारी करून हा खुलासा केला आहे. एवढ्या मोठ्या संख्येने लोकांना फाशीची शिक्षा देणाऱ्या इराणला फाशीचे यंत्र म्हटले जात आहे. अहवालात असे म्हटले आहे की इराणमध्ये २०२२ पूर्वी म्हणजे २०१५ मध्ये सर्वाधिक ३३३ लोकांना फाशीची शिक्षा सुनावण्यात आली होती. गेल्या एका वर्षात अशा शिक्षेचा आकडा ७५टक्के वाढला आहे. त्याचा संबंध इराणमध्ये सुरू असलेल्या हिजाबच्या निदर्शनांशी जोडला जात आहे. मानवाधिकार संघटनेच्या अहवालात दावा करण्यात आला आहे की, इराण लोकांना निदर्शनांमध्ये सहभागी होण्यापासून रोखण्यासाठी मृत्यूदंडाच्या शिक्षेची भीती निर्माण करत आहे. हिजाबविरोधी आंदोलनात सहभागी झाल्याच्या आधारावर ४ जणांना फाशी देण्यात आली. अहवालात असेही सांगण्यात आले आहे की, गेल्या वर्षभरात अमली पदार्थांशी संबंधित गुन्ह्यांमध्ये अनेकांना फाशी देण्यात आली आहे. आंतरराष्ट्रीय संघटनांना भीती आहे की इराण आंदोलकांना ड्रग्जच्या नावाखाली शिक्षा करत आहे. याचे कारण असे की २०२२ मध्ये फाशी देण्यात आलेल्या ५८२ लोकांपैकी ४४ टक्के लोकांना अंमली पदार्थांशी संबंधित गुन्ह्यांमध्ये दोषी ठरविण्यात आले होते. मानवाधिकार संघटनेच्या अहवालात इराण अल्पसंख्याक सुन्नी आणि बलुच समुदायाला फाशीची शिक्षा देत असल्याचा दावा केला आहे. देशाच्या एकूण लोकसंख्येमध्ये ज्यांचा वाटा फक्त २ ते ६ टक्के आहे. २०२२ मध्ये इराणने एकाच दिवसात १२ कैद्यांना फाशी दिली. इराणने फाशी दिलेल्या १२ कैद्यांमध्ये ११ पुरुष आणि १ महिला आहे. हे सर्वजण बलुचिस्तानचे रहिवासी असून सुन्नी समाजाचे होते. त्याचवेळी इराणमध्ये सर्वाधिक २८८ जणांना खुनाच्या गुन्ह्यांमध्ये फाशी देण्यात आली आहे. जो गेल्या १५ वर्षांतील उच्चांक आहे. अल्पवयीनांना मृत्युदंड देण्यावरील युनायटेड नेशन्स कन्व्हेन्शन स्वाक्षरी करूनही इराण अशा अल्पवयीनांना फाशीची शिक्षा देणारा प्रमुख देश आहे. ॲम्नेस्टी इंटरनॅशनलच्या मते इराणमध्ये वयाची ९ वर्षे ओलांडल्यानंतर मुलींना मृत्युदंड दिला जाऊ शकतो. मुलांसाठी हे वय १५ वर्षे आहे. २००५ ते २०१५ या कालावधीत सुमारे ७३ मुलांना फाशीची शिक्षा सुनावण्यात आली आहे. मृत्युदंडाची शिक्षा झालेला प्रत्येक इराणी तरुण फाशीपर्यंत पोहोचण्यापूर्वी सरासरी ७ वर्षे तुरुंगात घालवतो. बऱ्याच बाबतीत हा कालावधी १० वर्षेदेखील आहे. आंतरराष्ट्रीय कायद्यानुसार १८ वर्षांखालील व्यक्तीला फाशी देण्यावर बंदी आहे.

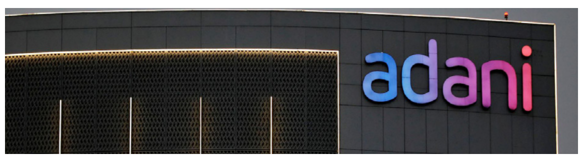
प्रिन्स हॅरींचे कुटुंब राज्याभिषेक सोहळ्यास येणार नाही: रॉयल बाल्कनीतही स्थान नाही

नवी दिल्ली, दि. १३ (वृत्तसंस्था) : ब्रिटनचे राजे चार्ल्स यांच्या राज्याभिषेक सोहळ्यात त्यांचे पुत्र आणि ड्यूक ऑफ ससेक्स राजकुमार हॅरी सहभागी होणार आहेत. मात्र त्यांच्या पत्नी डचेस ऑफ ससेक्स मेघन मार्केल या सोहळ्यात सहभागी होणार नाही. बकिंघम पॅलेसने सांगितले आहे की, राजकुमार पत्नी आणि मुलांशिवाय या सोहळ्यात सहभागी होतील. तथापि, द मिररनुसार सोहळ्यादरम्यान बाल्कनीत उभे राहण्यासाठीही हॅरी यांची निवड झालेली नाही. केवळ वर्किंग रॉयल्सच किंग आणि क्वीन कन्सोर्टसह बाल्कनीत उपस्थित राहतील. राजकुमार हॅरी आणि मेघनला मेलच्या माध्यमातून राज्याभिषेक सोहळ्याचे निमंत्रण मिळाले होते. मात्र तेव्हा दोघांनीही सोहळ्यात त्यांची आणि त्यांच्या मुलांची भूमिका काय असेल आणि रॉयल बाल्कनीत त्यांना कुठे स्थान मिळेल याची विचारणा केली होती. बकिंघम पॅलेससोबतच हॅरी आणि मेघन यांनीही विधान जारी करत राज्याभिषेक सोहळ्यात सहभागी होण्यासंदर्भातील योजनाचे घोषणा केली. तथापि, मेघन यांच्या सोहळ्यात सहभागी न होण्याचे कारण त्यांनी स्पष्ट केले नाही. किंग चार्ल्स यांच्या राज्याभिषेक दिनालाच हॅरींचा मुलगा राजकुमार आर्चीचा चौथा वाढदिवस आहे. यादरम्यान आर्ची आईसह अमेरिकेत असेल. राजकुमार हॅरींचे वादग्रस्त पुस्तक स्पेअर प्रकाशित झाल्यानंतर ते शाही कुटुंबासोबत असण्याची ही पहिलीच वेळ असेल. राजकुमार हॅरी आणि मेघन मार्केल यांनी २०२० मध्ये शाही कुटुंब सोडले होते. तेव्हापासूनच त्यांचे शाही कुटुंबासोबतचे संबंध बिघडले होते. मार्चमध्ये राजे चार्ल्स यांनी राजकुमार हॅरींना घर रिकामे करण्यास सांगितले होते. ब्रिटिश वृत्तपत्र द सननुसार घर रिकामे केल्यानंतर संपूर्ण सामान अमेरिकेतील कॅलिफोर्नियात पाठवण्यात आले होते. नेटफ्लिक्सवरील डॉक्युमेंट्री आणि स्पेअर हे पुस्तक प्रकाशित झाल्यानंतर त्यांचे शाही कुटुंबासोबतचे संबंध ताणले होते. द मिररच्या वृत्तानुसार, हॅरींशिवाय राजकुमार अँड्रयूंनाही रॉयल बाल्कनीत स्थान मिळणार नाही. वास्तविक राजे चार्ल्स यांनी राजकुमार अँड्र्यूंना सेक्स स्कँडल प्रकरणी बकिंघम पॅलेसमधून बेदखल केले होते. अँड्र्यूंवर माजी मॉडेल व्हर्जिनिया ग्रिफेने आरोप लावले होते की ती १७ वर्षांची असताना अँड्र्यूंने तिच्याशी संबंध ठेवले होते. ब्रिटनमध्ये ७० वर्षांनंतर होत असलेल्या राज्याभिषेक सोहळ्यासाठी २ हजार जणांना निमंत्रण देण्यात आले आहे. ब्रिटनमध्ये हा सोहळा ३ दिवस चालेल आणि ८ मे रोजी अतिरिक्त बँक हॉलीडे घोषित केला जाईल. याशिवाय सुमारे ४० समुदायाच्या लोकांनी वीकेंला स्ट्रीट पार्टीची परवानगी मागितली आहे.

विदेशी फंडिंगप्रकरणी बीबीसी इंडियावर ईडीची कारवाई, फेमा अंतर्गत केला गुन्हा दाखल

नवी दिल्ली, दि. १३ (वृत्तसंस्था) : न्यूज ब्रॉडकास्टर बीबीसी इंडियाच्या अडचणीत वाढ होताना दिसत आहे. अंमलबजावणी संचालनालयाने विदेशी फंडिंगप्रकरणी बीबीसी इंडियावर कारवाई केली आहे. ईडीने बीबीसी इंडियाविरुद्ध Foreign Exchange Management Act (फेमा) अंतर्गत गुन्हा दाखल केला आहे. विशेष म्हणजे हा गुन्हा दोन आठवड्यांपूर्वी नोंदवण्यात आला होता आणि आतापर्यंत ईडीने बीबीसी इंडियाच्या एका संचालकासह सहा कर्मचाऱ्यांची चौकशी केली आहे, असे अधिकाऱ्यांनी सांगितले. वृत्तसंस्थेने अधिकृत सूत्रांच्या हवाल्याने ही माहिती दिली आहे. तपास एजन्सीने FEMA च्या तरतुदींनुसार बीबीसीच्या काही अधिकाऱ्यांकडून कागदपत्रे आणि स्टेटमेंटचे रेकॉर्डिंगही मागवले आहे. ईडी बीबीसी इंडियाद्वारे केलेल्या कथित परकीय गुंतवणूक उल्लंघनाचीही चौकशी करीत आहे. प्राप्तिकर विभागाने यंदा बीबीसीच्या दिल्ली आणि मुंबई कार्यालयातही धाड टाकली होती. सेंट्रल बोर्ड ऑफ डायरेक्ट टॅक्सेस आणि प्राप्तिकर अधिकाऱ्यांनी सांगितले होते की, बीबीसी समूहाच्या विविध संस्थांनी दाखवलेले उत्पन्न आणि नफा त्यांच्या भारतातील कामकाजाच्या प्रमाणाशी सुसंगत नाही. बीबीसी इंडियाने हा कर भरला नसल्याचेही अधिकाऱ्यांनी सांगितले. काही महिन्यांपूर्वी बीबीसी गुजरात दंगलीवरील डॉक्युमेंटरीमुळे वादात सापडली होती. केंद्र सरकारने डॉक्युमेंटरीच्या प्रदर्शनावर बंदी घातली होती. परराष्ट्र मंत्रालयाने म्हटले होते की, ते दिशाभूल करणारे आहे. तसेच माहिती आणि प्रसारण मंत्रालयाने डॉक्युमेंटरीची लिंक शेअर करणारे सर्व YouTube व्हिडीओ आणि ट्विटर पोस्ट ब्लॉक करण्याचे निर्देश जारी केले होते.

इकडे हिंडनबर्गवरून गोंधळ होत राहिला, तिकडे अदानींनी रातोरात नवी कंपनी उभी केली



नवी दिल्ली, दि. १३ (वृत्तसंस्था) : जानेवारीच्या अखेरीस अदानी ग्रुपवर हिंडनबर्ग रिपोर्टमधून गंभीर आरोप झाले. यामुळे अदानींचे साम्राज्य धाडकन कोसळले होते. राजकीय वादही वाढू लागले होते. संसदेत हा मुद्दा गाजला होता. अदानींविरोधात मोर्चा सुरु झाला होता. त्यांनी घेतलेले कर्ज, सरकारी कंपन्यांची गुंतवणूक आदींवर प्रश्नचिन्ह उपस्थित केले गेले होते. परंतू गौतम अदानींनी हार मानली नाही. त्यांनी मोठमोठी कर्जे फेडली आणि याच गोंधळात अदानींनी एक नवी कंपनी उभी देखील केली. अदानींच्या अदानी एंटरप्रायझेसने वॉशरी बिझनेसमध्ये एंट्री केली आहे. एक नवीन उपकंपनी स्थापन केली असून या कंपनीचे नाव पेल्मा कोलियरीज असे ठेवण्यात आले आहे. आता ही कंपनी अदानींच्या कोल वॉशरी बिझनेसचे काम पाहणार आहे.

अदानींनी याची माहिती शेअर बाजारांना दिली आहे. अदानी यांनी ७ एप्रिलला ही संपूर्ण मालकीची कंपनी स्थापन केली आहे. या कंपनीचे प्लेमा कोलियरीज लिमिटेड अस ठेवण्यात आले आहे. १० लाख रुपयांच्या प्रारंभिक अधिकृत भाग भांडवलासह ५ लाख रुपयांच्या पेड अप भाग भांडवलासह ही कंपनी स्थापन करण्यात आली आहे. कोळसा धुणे ही कोळशावरील अनावश्यक भाग साफ करण्याची प्रक्रिया आहे. यामध्ये ही कंपनी काम करणार आहे. अदानींच्या कोळशाच्या खाणी आहेत.

ज्या कंपनीत केली पहिली नोकरी, आता तिचेच बनले बॉस टीसीएसच्या नव्या सीईओची सॅलरी जाणून तुम्ही थक्क व्हाल!

नवी दिल्ली, दि. १३ (वृत्तसंस्था) : टाटा समूहाची आयटी कंपनी असलेल्या टाटा कन्सल्टेन्सी सर्व्हिसेसने आर्थिक वर्ष २०२२-२३ साठी चौथ्या तिमाहीचा रिझल्ट जारी केला आहे. यावेळी याकंपनीला छप्परफाड नफा झाला आहे. यावेळचा कंपनीचा नफा तब्बल ११,३९२ कोटी रुपये एवढा आहे. देशातील दुसऱ्या क्रमांकाची सर्वात व्हॅल्युएबल कंपनी असलेल्या टीसीएसमध्ये ६ लाखहून अधिक कर्मचारी काम करतात. महत्वाचे म्हणजे, एकीकडे जगभरातील मोठ मोठ्या कंपन्या कर्मचारी कपात करत असताना, दुसरीकडे टीसीएसने वर्षभरात २२६०० जणांना नोकरी दिली आहे.

टाटा या नावाचा विश्वास टीसीएस सोबतही जोडला गेला आहे. टीसीएसमध्ये आता मोठ्या प्रमाणावर फेरबदल होणार आहेत. कंपनीचे सीईओ आणि एमडी राजेश गोपीनाथन यांनी आपल्या पदाचा राजीनामा दिला आहे. त्यांची जागेवर के किर्तीवासन यांची सीईओ आणि मॅनेजिंग डायरेक्टर पदावर नियुक्ती करण्यात आली आहे. १ जून २०२३ ला के कीर्तिवासन टीसीएसच्या

सीईओ पदाती धुरा आपल्या हाती घेतील. महत्वाची आणि मोठी गोष्ट म्हणजे, किर्तिवासन यांनी आपल्या करिअरची सुरुवात ज्या कंपनीपासून केली, ते आता त्याच कंपनीची धुरा सांभाळणार आहेत.

के किर्तिवासन आता टीसीएसचे नवे बॉस होणार आहेत. ते १ जून २०२३ पासून कंपनीची धुरा आपल्या हाती घेतील. त्यांनी ३४ वर्षांपूर्वी आपल्या करिअरची सुरुवात टीसीएस पासूनच केली होती. वर्ष १९८९ मध्ये ते कंपनीसोबत जोडले गेले होते. त्यांनी मद्रास युनिव्हर्सिटीतून मॅकेनिकल इंजिनिअरिंगमध्ये ग्रॅज्युएशन केले आणि आयआयटी कानपूरहून इंजिनिअरिंगमध्ये मास्टर डिग्री मिळवल्यानंतर, त्यांनी आपल्या करिअरची सुरुवात टाटासोबत केली. त्यांनी डिलिव्हरी, सेल्स, फायनांशिअल सर्व्हिसेसमध्ये मोठी भूमिका पार पाडली. त्यांनी कस्टमर रिलेशनशिप मॅनेजमेंट, प्रोग्रॅम मॅनेजमेंट आणि सेल्सचे काम सांभाळले. आता ते याच कंपनीची धुरा सांभाळतील.

आपल्या करिअरच्या सुरुवातीपासूनच के किर्तिवासन हे टीसीएस सोबत आहेत. TCS च्या उत्पन्नात त्यांचे योगदान ३५-४०टक्के एवढे आहे. हे योगदान बीएफेसआय सेगमेन्टमधून येते. त्यांच्या सॅलरीसंदर्भात बोलायचे झाल्यास, ते सर्वाधिक सॅलरी मिळवणाऱ्या सीईओंमध्ये सामील आहेत.

२०१८-१९ मध्ये त्यांचे सॅलरी पॅकेज ४.३ कोटी रुपये एवढे होते. मनी कंट्रोलच्या वृत्तानुसार, टीसीएसचे आताचे सीईओ राजेश गोपीनाथन यांची सॅलरी २०२१-२२ मध्ये २५.७५ कोटी रुपये एवढी होती. अर्थात किर्तिवासन यांची आताची सॅलरीही याच्याच जवळपास असेल.

मद्य कंपनीच्या शेअरनं १ लाखाचे केले ४९ लाख, डॉली खन्ना दिग्गज इनव्हेस्टरनं खरेदी केले ९.५० लाख शेअर

नवी दिल्ली, दि. १३ (वृत्तसंस्था) : दिग्गज गुंतवणूकदार डॉली खन्ना यांनी एका मद्य कंपनीवर मोठा डाव लावला आहे. या कंपनीचे नाव आहे सोम डिस्टिलरीज ॲण्ड ब्रुअरीज. डॉली खन्ना यांनी या कंपनीचे तब्बल ९,५३,६०३ शेअर्स विकत घेतले आहेत. ट्रेंडलाइन डेटानुसार, मार्च २०२३ मध्ये संपलेल्या तिमाहीत सोम डिस्टिलरीजमध्ये दिग्गज इनव्हेस्टर डॉली खन्ना यांचा वाटा १.२९ टक्के होता. याची किंमत १५ कुटी रुपयांपेक्षाही अधिक आहे. सोम डिस्टिलरीजचा शेअर गुरुवारी २ टक्क्यांहून अधिकच्य घसरणीसह १५१.६५ रुपयांवर आहे.

सोम डिस्टिलरीजच्या शेअर्सनी सुरुवातीपासून आतापर्यंत जवळपास ४८१५टक्के एवढा परतावा दिला आहे. ४ मार्च २००५ रोजी सोम डिस्टिलरीजचे

शेअर्स बॉम्बे स्टॉक एक्स्चेंजवर ३.०७ रुपयांवर ट्रेडिंग करत होते. १३ एप्रिल २०२३ रोजी कंपनीचे शेअर्स BSE वर १५१.६५ वर पोहोचले आहेत. जर एखाद्या गुंतवणूकदाराने ४ मार्च २००५ रोजी सोम डिस्टिलरीजच्या शेअर्समध्ये १ लाख रुपयांची गुंतवणूक केली असती आणि ती आतापर्यंत काय ठेवली असती, तर आता तिचे ४९.३९ लाख रुपये झाले असते.

दिग्गज गुतवणूकदार डॉली खन्ना यांनी रामा फॉस्फेट्समधील गुंतवणूक १ टक्क्यापेक्षाही कमी केली आहे. डिसेंबर २०२२ च्या तिमाहीत रामा फॉस्फेट्समध्ये डॉली खन्ना यांचा वाटा १.५४ टक्के एवढा होता. डॉली खन्ना यांनी मार्च २०२३ च्या तिमाहीत चेन्नई पेट्रोलियम कॉरपोरेशन आणि टीना रबड ॲण्ड इंफ्रास्ट्रक्चरमधीलही वाटा अथवा हिस्सेदारीही कमी केली आहे.

बंपर म्युच्युअल फंड योजना, फक्त तीन वर्षात करा लाखोंची कमाई

नवी दिल्ली, दि. १३ (वृत्तसंस्था) : आजच्या काळात प्रत्येक व्यक्ती कमी वेळात जास्त काही शोधात असतो. बँक एफडी, एलआयसी योजना, पोस्ट ऑफिस हा जोखीममुक्त गुंतवणुकीचे पर्याय आहेत मात्र, ह्यातून मिळणार परतावा थोडा कमी आहे. त्यामुळे आजच्या काळात गुंतवणूक म्युच्युअल फंडात पैसा ओतण्यास पसंत करत आहेत. म्युच्युअल फंडात छोटी एसआयपी गुंतवणूकही तुम्हाला एक चांगला परतावा मिळवू शकतो. याशिवाय जर तुम्हाला तुमचा पोर्टफोलिओ सुधारायचा असेल तर म्युच्युअल फंड योजनेत गुंतवणूक करणे हा एक चांगला पर्याय असू शकतो.

गेल्या तीन वर्षांत आपल्या गुंतवणूकदारांना १०,००० रूपयाच्या SIP वर १० लाखांपेक्षा जास्त फंड किंवा रिटर्न दिला आहे. हा म्युच्युअल फंड म्हणजे क्वांट स्मॉल कॅप फंड डायरेक्ट प्लॅन. गेल्या काही वर्षांपासून गुंतवणूकदार प्रचंड पैसा कमाईसाठी शेअर बाजाराकडे वळत आहे, पण जास्त जोखीम असल्याने मार्केट लोकांना घाबरवतही आहे. मात्र, शेअर्समध्ये गुंतवणूक करून चांगला नफा मिळवायचा असेल आणि जास्त जोखीम घ्यायची नसेल, तर यावर उपाय आहे. तुम्ही चांगल्या रेटिंगसह म्युच्युअल फंडात गुंतवणूक करू शकता. येथे तुम्हाला तुमच्या गुंतवणुकीवर चांगला नफा मुळेच तसेच धोकाही कमी असेल. अनेक आर्थिक तज्ञ म्युच्युअल फंडात गुंतवणूक करण्याचा सल्ला देतात. वरील नमूद केलेल्या क्वांट स्मॉल कॅप फंडाने थेट योजनेंतर्गत गेल्या तीन वर्षांत गुंतवणूकदारांना ६४.५ टक्के परतावा दिला असून या फंडातील फक्त १०,००० रुपयांची मासिक गुंतवणूक तीन वर्षांत सुमारे १०.९ लाख रुपयांपर्यंत वाढली आहे. दुसरीकडे, या योजनेच्या नियमित प्लॅनने तीन वर्षांत ६२.१९ टक्के परतावा देत १०,००० रुपयाची मासिक SIP सुमारे १०.४ लाख इतकी वाढली आहे.

एप्रिल २०२३ च्या फंडाच्या फॅक्टशीटसाठी रिलायन्स इंडस्ट्रीज, ITC, HDFC बँक, जिंदाल स्टेनलेस, RBL बँक, IRB इन्फ्रास्ट्रक्चर, पंजाब नॅशनल बँक, बिकाजी फूड्स इंटरनॅशनल, उषा मार्टिन आणि जस्ट डायल या स्मॉल कॅप फंडाकडील टॉप स्टॉक होल्डिंग्स आहेत. तर क्वांट स्मॉल कॅप प्लॅनने १५.३ टक्के भांडवल बँकांना दिले असून त्यानंतर पेट्रोलियम उत्पादने (६.५२टक्के), फार्मास्युटिकल्स (५.८६टक्के) आणि बांधकाम (५.७८टक्के) आहेत.

टॅक्सीबॉटसाठी एअर इंडियाचा केएसयुसोबत करार

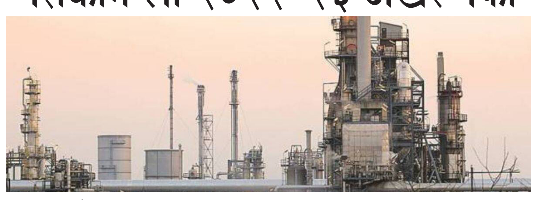
३ वर्षांत १५,००० टन जेट इंधनाची बचत होणार

नवी दिल्ली, दि. १३ (वृत्तसंस्था) : टाटा समूहाच्या एअर इंडियाने टॅक्सीबोट ऑपरेशन्स सुरू करण्यासाठी केएसयु एव्हिएशनसोबत करार केला आहे. यामुळे तीन वर्षांत सुमारे १५,००० टन जेट इंधनाची बचत होणार आहे.

एअर इंडिया दिल्ली आणि बंगळुरू विमानतळांवर त्यांच्या A३२० विमानांच्या ताफ्यासाठी टॅक्सीबोट वापरणार आहे. एअरलाइनने प्रवाशांनी भरलेल्या A-३२० विमानासाठी २०१९ मध्ये पहिल्यांदा टॅक्सीबोटचा वापर केला होता. असे करणारी ही पहिली विमान कंपनी होती. टॅक्सीबोट हे सेमी-रोबोटिक उपकरण आहे जे विमानाच्या नोज लँडिंग गियरचा विस्तार म्हणून कार्य करते. विमानतळाच्या टर्मिनल गेटपासून टॅक्सी-आउट पॉइंटपर्यंत आणि टर्मिनल गेटवर उतरल्यानंतर विमानाला खेचते. या संपूर्ण प्रक्रियेत विमानाचे इंजिन वापरले जात नाही, ज्यामुळे इंधनाची बचत होते. कार्बन उत्सर्जन कमी झाल्याने हवेची गुणवत्ता चांगली राहते. आवाजही कमी आहे. टॅक्सीबॉट प्रणाली पायलटला इंजिनप्रमाणेच हाताळणी देते. एअर इंडियाचे सीईओ आणि एमडी कॅम्पबेल विल्सन म्हणाले की, एअरलाइन शाश्वतता सुधारण्यासाठी आणि कार्बन फूटप्रिंट व्यवस्थापित करण्यासाठी सतत मार्ग शोधत आहे. केएसयु सोबतच्या सहकार्यामुळे आम्हाला टॅक्सीबॉटच्याच्या क्षमतांचे अधिक चांगल्या प्रकारे मूल्यांकन करता येईल. आगामी काळात एअर इंडियाच्या उपकंपन्या आणि इतर विमानतळांवरही याचा वापर करता येईल.

बहुतेक प्रकरणांमध्ये, टॅक्सीबॉटच्या वापरासाठी विमान आणि विमानतळामध्ये बदल करण्याची आवश्यकता नसते. गेल्या वर्षीच्या सुरुवातीला एअर इंडिया ताब्यात घेतल्यापासून, टाटा समूह आपल्या ताफ्यात सुधारणा करण्यासाठी विमान उत्पादकांशी चर्चा करत आहे. अलीकडेच, एअर इंडियाचे मुख्य कार्यकारी अधिकारी कॅम्पबेल विल्सन म्हणाले होते की एअर इंडियाला पुढील ५ वर्षांत देशांतर्गत आणि आंतरराष्ट्रीय दोन्ही मार्गांवर आपला बाजार हिस्सा ३०टक्केने वाढवायचा आहे.

तोट्यातून बाहेर पडत 'सिकॉम'ला २०२२-२३ अखेर नफा



मुंबई, दि. १३ (प्रतिनिधी) : राज्यातील औद्योगिक विकासाचा असमतोल दूर करून, उद्यमशीलतेला चालना देण्यासाठी विशेष विकास बँक म्हणून स्थापण्यात आलेल्या 'महाराष्ट्र राज्य उद्योग गुंतवणूक महामंडळ' अर्थात 'सिकॉम'ने डळमळलेला आर्थिक डोलारा सावरत सरलेल्या २०२२-२३ वित्त वर्षाअखेर फेरउभारी घेतल्याचे स्पष्ट होत आहे. व्यवसायात सुधारणेसह, थकीत कर्जाच्या वसुलीने या महामंडळाने तोट्यात बाहेर पडून नफा कमावला आहे.

मागील १८ महिन्यांत 'सिकॉम'ने सुमारे १७७ कोटी रुपयांच्या थकीत कर्जाची वसुली केली, शिवाय गुंतवणुकीच्या माध्यमातून १४७.५ कोटी रुपयांचे उत्पन्न आले. परिणामी ११ कोटी रुपयांचा नक्त तोट्यात असलेल्या महामंडळाला आर्थिक वर्ष २०२२-२३ अखेर १ कोटी रुपयांचा नफा कमावता आला, अशी 'सिकॉम'चे व्यवस्थापकीय संचालक डॉ. नितीन जावळे यांनी माहिती दिली.

रिझर्व्ह बँकेने वर्षभरापूर्वी अनुत्पादित मालमत्तेत (एनपीए) तीव्र स्वरूपाची वाढ पाहता, सिकॉमवर 'त्वरित सुधारात्मक कृती (पीसीए)' आराखड्यानुरूप निर्बंध लागू केले आहेत. राज्यातील ८,००० हून अधिक औद्योगिक उपक्रमांना 'सिकॉम'ने पतपुरवठ्याद्वारे चालना देऊन महत्त्वाचे योगदान दिले आहे. 'सिकॉम'ने साहाय्य केलेल्या उद्योगांमध्ये फ्यूचर समूह, ल्युपिन लॅबोरेटरीज, सुप्रीम इंडस्ट्रीज, बजाज ऑटो, जिंदाल आयर्न आणि स्टील यांचा प्रामुख्याने उल्लेख करावा लागेल.

इन्शुरन्सदेखोकडून वेरकचे संपादन

मुंबई, दि. १३ (प्रतिनिधी) : इन्शुरन्सदेखो या भारतातील अग्रगण्य इन्शुअरटेकने मुंबई-स्थित एसएमई विमा वितरण कंपनी वेरकचे संपादन केले आहे. सेक्विया व लाइटस्पीडचे पाठबळ असलेली वेरक फक्त १३ महिन्यांच्या कार्यसंचालनांमध्येभारतीय एसएमई विमा क्षेत्रातील प्रभावशाली नाव बनले आहे. यामुळे इन्शुरन्सदेखोचे एसएमई विमा क्षेत्र प्रबळ होईल आणि सूक्ष्म-व्यवसाय विमा क्षेत्रातील त्यांच्या ऑफरिंग्ज विस्तारित होतील.

इन्शुरन्सदेखो संस्थापक राहुल माथूरसह वेरक टीमला ऑनबोर्ड करेल. या अद्वितीय सहयोग-केंद्रित मॉडेलच्या माध्यमातून वेरकने प्रवेश न झालेल्या सूक्ष्म-व्यवसाय विमा क्षेत्रात प्रवेश करत पहिल्यांदाच हजारो लहान दुकानदारांना विमा आश्रयांतर्गत आणले आहे आणि मासिक ३० टक्के प्रिमिअम वाढीची नोंद

केली आहे.

इन्शुरन्सदेखोचे सह-संस्थापक व मुख्य कार्यकारी अधिकारी अंकित अग्रवाल म्हणाले, "आम्हाला इन्शुरन्सदेखो कुटुंबामध्ये वेरक टीमचे स्वागत करताना आनंद होत आहे. एसएमई विम्यामधील त्यांचे कौशल्य भारत आणि इतर उद्योगातील सर्वोत्तम टेक साठ्यामधील आमच्या सखोल वितरण नेटवर्कशी पूरक असेल. हे धोरणात्मक पाऊल आम्हाला एसएमई विमा क्षेत्रातील आमची उपस्थिती अधिक दृढ करण्यास आणि आमच्या उत्पादन ऑफरिंग्जमध्ये वाढ करण्यास मदत करेल." वेरकचे संस्थापक राहुल माथूर म्हणाले, "आम्हाला इन्शुरन्सदेखोसोबत सहयोग करण्याचा आनंद होत आहे. आमच्या टीमने एसएमई विमा क्षेत्रात प्रबळ ब्रॅण्ड निर्माण करण्यासाठी अथक मेहनत घेतली आहे आणि आम्हाला विश्वास आहे की, आमचे एकत्रित प्रयत्न आमच्या ऑफरिंग्जना नव्या उंचीवर घेऊन जातील. इन्शुरन्सदेखोचे विमाकर्त्यांसोबतचे दृढ संबंध आणि प्रबळ पायाभूत सुविधा आम्हाला आमच्या सुरूवातीच्या काळात सामना करावी लागलेली आव्हाने जसे विमा कंपन्यांकडून योग्य कमिशन मिळवणे, योग्य टॅलेंटला नियुक्त करणे आणि एआय-आधारित विमा कंपनी एकत्रीकरण यांचे निराकरण करण्यामध्ये मदत करेल."

दिवाणी न्यायालय, व. स्तर पनवेल
गोडसे साहेब कोर्ट

जाहीर नोटीस

पनवेल येथील मे. दिवाणी न्यायाधीश व. स्तर यांच्या न्यायालयात

ने. ता. १७/०४/२०२३ — स्पे. मु. क्र. ३०९ / २०२२

निशाणी क्र. १६ / ड

श्री. दिनेश रावजी पटेल व इतर ....वादी

विरूद्ध

श्री. विशाल सदाशिव म्हस्के ....प्रतिवादी

प्रती,

श्री. विशाल सदाशिव म्हस्के

राहणार: बी ३/३, गुलमोहर को. ऑप. हौ. सो. लि. खारेगाव, कळवा, ता. ठाणे ४०० ६०९.

ज्याअर्थी वादी यांनी तुमच्या विरुध्द सोबतच्या नक्कलेप्रमाणे या न्यायालयात दावा दाखल केलेला आहे, वादी यांना कागदपत्रावरून मिळालेल्या पत्त्यावर मे न्यायालयामार्फत नोटीस बजावण्यात आली. त्यानुसार आलेल्या बेलीफ रिपोर्ट प्रमाणे सदर प्रतिवादी हे सदरच्या पत्त्यावर आढळून आले नाहीत असा अहवाल आल्यामुळे, मे. न्यायालयाने दिनांक ०६/०३ /२०२२ रोजी आदेश पारित करण्यात आला आहे कि सदर दाव्याची जाहीर नोटीस देण्यात यावी.

मे. न्यायालयाकडून प्राप्त झालेल्या आदेशाअन्वये आज रोजी सदरची जाहीर नोटीस देवून सदर दाव्यातील प्रतिवादी यांस पुढील सुनावणी तारीख १७/०४/२०२३ असून, प्रतिवादी यांना त्यांचे म्हणणे मांडावयाचे असेल अथवा इतर कोणाला या कमी न्यायानिर्णीत होऊन आदेश होऊ नये म्हणून हरकत असल्यास त्यांना हि नोटीस प्रसिध्द झाल्यावर १७/०४/२०२३ रोजी योग्य त्या कागदपत्रांसह मे. न्यायालयात हरकती स्वतः अथवा योग्य त्या माहितगार व्यक्तीमार्फत अथवा विधिज्ञ मार्फत दाखल करावे. या प्रमाणे मुउदात्शीर तारखेला हजार न राहिल्यास वादी यांना त्यांनी दावा मागणी प्रमाणे अनुतोष देण्यात येईल. मुदतीनंतर आलेल्या हरकतीत दाखल घेतली जाणार नाही.

आज दिनांक २०/०३/२३ रोजी माझ्या सही व न्यायालयाच्या शिक्यानिशी दिली.

Seal

सहाय्यक अधीक्षक
दिवाणी न्यायालय व स्तर, पनवेल

फॉर्म ए
जाहीर घोषणा
(भारतीय दिवाळखोरी व कर्जबाजारीपणा (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अंतर्गत)
विएन्ना मल्टीवेंचर्स प्रायव्हेट लिमिटेड
यांच्या धनकोंचे लक्ष केंद्रित करण्याकरिता

संबंधित विवरण		
१.	कॉर्पोरेट ऋणकोचे नाव	विएन्ना मल्टीवेंचर्स प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट ऋणकोची एकीकरण तारीख	दि. २९-१०-२०१४
३.	कोणते कॉर्पोरेट ऋणको एकीकरण/नोंदणीकृत आहेत अशांचे प्राधिकरण	आरओसी, मुंबई
४.	कॉर्पोरेट ऋणकोंचे कॉर्पोरेट आयडेंटिटी क्रमांक/ मर्यादित दायित्व आयडेंटिफिकेशन क्रमांक	U74120MH2014PTC258810
५.	नोंदणीकृत कार्यालयाचा पत्ता व कॉर्पोरेट ऋणको यांचे प्रमुख कार्यालय (जर काही असल्यास)	बी-७, तळ मजला, प्लॉट क्र. २७५, बी गोवर्धन सीएचएस, एन एम जोशी मार्ग, बावला मसजीद, लोअर परेल, डेलसी रोड, मुंबई ४०० ०१३.
६.	कॉर्पोरेट ऋणकोंचे दिवाळखोरी प्रारंभ तारीख	दि. ३१.०३.२०२३
७.	दिवाळखोरी ठराव प्रक्रियेची अंतिम तारीख	दि. २७.०९.२०२३
८.	दिवाळखोरी विशेष कार्यरत असलेल्या अंतरिम ठराव व्यावसायिक यांचे नाव व नोंदणीकरण क्रमांक	**श्री. अमरनाथ मातादिन शर्मा** नोंदणीकरण क्र. आयबीबीआय/आयपीए-००१/आयपी-पी००४५८/२०१७-२०१८/१०८०१
९.	मंडळाकडे नोंदणीकृत असलेल्या अंतरिम ठराव व्यावसायिक यांचा पत्ता व ई-मेल	**अमरनाथ मातादिन शर्मा,** ६०७, इजमीमा कॉम्प्लेक्स, इंटरफेस, ऑफ लिंक रोड, मालाड पश्चिम, मुंबई ४०० ०६४ ईमेल knjain@knjainco.com
१०.	अंतरिम ठराव व्यावसायिक यांच्यासह संबंधितांचा पत्ता व ई-मेल आयडी	६०७, इजमीमा कॉम्प्लेक्स, इंटरफेस, ऑफ लिंक रोड, मालाड पश्चिम, मुंबई ४०० ०६४ iparnarnathsharma@gmail.com
११.	दाव्यांच्या सादरीकरणाकरिता अंतिम तारीख	दि. २७.०४.२०२३
१२.	अंतरिम ठराव व्यावसायिक यांच्याद्वारे जारी मंजूर २१ च्या उप-अनुच्छेद (६ए) च्या खंड (बी) अंतर्गत जर काही असल्यास धनकोंचे वर्ग	लागू नाही,
१३.	वर्गामध्ये धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कायद्याच्या ओळख असलेल्या दिवाळखोरी व्यावसायिकांची नावे	लागू नाही,
१४.	ए) संबंधित प्रपत्र व बी) उपलब्ध प्राधिकृत प्रतिनिधींचा तपशील	ए) http://www.ibbi.gov.in/home/download लागू नाही

*आदेश दि. ३१.०३.२०२३ रोजी रजिस्ट्रर, एनसीएलटी, मुंबई यांच्या समक्ष स्विकृत केला होता व ईमेल दि. ०६.०४.२०२३ रोजी ७.२८ वा. केला होता.
सूचना याद्वारे देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण यांनी मे. विएन्ना मल्टीवेंचर्स प्रायव्हेट लिमिटेड यांच्या कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया प्रारंभ तारखेच्या आदेशान्वये प्रारंभ दि. ३१.०३.२०२३ रोजी करण्याचे आदेश दिले आहेत.
मे. विएन्ना मल्टीवेंचर्स प्रायव्हेट लिमिटेड यांचे धनको यांनी याद्वारे बाब क्र. १० संबंधात नमूद कॅम्प कार्यालय पत्ता येथे अंतरिम ठराव प्रोफेशनलकरिता दि. २७.०४.२०२३ रोजी वा पूर्वी पुराव्यांसह त्यांचे दावे सादर करावे.
वित्तीय धनको यांनी केवळ ईलेक्ट्रॉनिक स्वरूपात त्यांचे दाव्यांचे पुरावे सादर करावे. सर्व अन्य धनको यांनी त्यांचे दाव्यांचे पुरावे व्यक्तीशः, पोस्टद्वारे वा ईलेक्ट्रॉनिक स्वरूपात सादर करावे.
वित्तीय धनको हे वर्ग संबंधात सूचित प्रवेश क्र. १२ संबंधात त्यांच्या आवडीनुसार निर्देशित प्राधिकृत प्रतिनिधी यांच्यामुळे वर्गाच्या प्राधिकृत सादरीकरणाच्या संबंधात सूचीत दिवाळखोरी विशेषज्ञ यांच्याकडून (विशेष वर्ग) - फॉर्म सीए.
सादरीकरण करण्यास अपयश तसेच दाव्यांचे चुकीचे पुरावे सादर केल्यास त्यावर दंड आकारण्यात येईल.
दि. १२.०४.२०२३
ठिकाण : मुंबई

सही/-
अमरनाथ एम. शर्मा
अंतरिम ठराव विशेषज्ञ
मे. विएन्ना मल्टीवेंचर्स प्रायव्हेट लिमिटेड

*दाव्यांच्या पुराव्यांचे सादरीकरण दिवाळखोरी व कर्जबाजारीपणा बोर्ड ऑफ इंडिया यांच्या प्रकरण ४ समवेत दावे सादर करावे.
(दिवाळखोरी ठराव प्रक्रिया कॉर्पोरेट व्यक्तींकरिता) विनियमन २०१६ (सीआयआरपी विनियमन). दाव्यांचे पुरावे सादर करावे.
सीआयआरपी विनियमनामध्ये खालील विशेष अटींमार्फत :
फॉर्म बी : कार्यचलनात्मक धनको यांच्याद्वारे दाव्यांकरिता
फॉर्म सी : वित्तीय धनको यांच्याद्वारे दाव्यांकरिता
फॉर्म डी : वर्कमेन व कर्मचारी यांच्याकरिता
फॉर्म ई : वर्कमेन व कर्मचारी यांचे प्राधिकृत प्रतिनिधी यांच्याद्वारे दाव्यांकरिता
फॉर्म एफ : धनको यांच्या व्यतिरिक्त वित्तीय धनको व कार्यचलनात्मक धनको यांच्याद्वारे दाव्यांकरिता
फॉर्मची प्रत आदेश अनुसार तुम्ही वरील निर्देशित वेबसाइट https://ibbi.gov.in/home/downloads वरून व सीआयआरपी विनियमन वरून डाऊनलोड करावे.